

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August, 2014 (25.8.2014 to 29.8.2014)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
26.8.2014 Tuesday At 10:30 A.M.	1.	6/MP/2014	CSPDCL	Petition for cancellation of Transmission Licence dated 9.5.2011 granted to M/s Jindal Power Limited for 400 kV D/C Jindal Power Limited, Tamnar-PGCIL, Raipur transmission line and 400/220/33 kV Jindal Power Limited Tamnar-Switchyard
	2.	185/TT/2013	OPTCL	Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited (OPTCL) comprising of 220 KV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated substation bays with effect from 01.04.2009 to 31.03.2014 for transmission of surplus power from NTPC Power stations in Eastern Region (ER) to Western Region (WR).
	3.	99/TT/2013	PGCIL	Transmission Tariff of Biharsharif and other elements under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.
	4.	I.A. No. 14/2014 & 18/2014 in 224/TT/2012	NETCL	I.A. No. 14/2014 & 18/2014 in Petition No. 224/TT/2012 for determination of transmission tariff from anticipated commercial operation date (1.9.2012) to 1.4.2013 of Asset I: 400 kV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line-247 km, Asset-II: 400 kV D/C Silchar-Byrnihat Twin Moose Conductor Transmission Line-210 km and Asset-III: 400 kV D/C Byrnihat-Bopngaigaon Twin Moose Conductor Transmission Line-204 km.
	5.	267/2010	PGCIL	Determination of Transmission tariff for Barh - Balia 400kV D/C (Quad) line under Transmission System associated with Barh - Generation Project (3 x 660 MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	6.	227/TT/2013	PGCIL	Determination of revised transmission tariff for Barh- Balia 400 KV D/C (Quad) line along with associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3 X 660 MW) in ER.
	7.	295/TT/2013	PGCIL	Transmission Tariff for Assets associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project (group-3) in Western & Northern for tariff block 2009-14 period.
	8.	300/TT/2013	PGCIL	Transmission tariff of 400KV D/C Agra-Sikar line alongwith bays under System strengthening scheme in Northern region for sasan & Mundra UMPPs for tariff block 2009-14 period.
	9.	41/TT/2013	PGCIL	Transmission Tariff of Assets: 765 KV, 240 MVAR Switchable Line Reactor under Bus Reactor at Ballia S/s; Asset-II: 765 KV Line bays at Sasaram S/s (for 765 KV Sasaram-Fatehpur TL under SASAN Project) under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in ER.
	10.	120/TT/2013	PGCIL	Transmission Tariff for Bilaspur pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR form ER and from NER/SR/WR via ER in WR.
	11.	15/RP/2014	NTPC	Review of the Order dated 22.2.2014 passed by the Hon'ble Commission in Petition NO 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bongaigaon Thermal Power Station in North Eastern Region for the tariff period from 1.04.2009 to 31.3.2014.

28.8.2014 Thursday At 10:30 A.M.	1.	146/MP/2014	WRT(M)PL	Petition under Section 79 (i)(f) and (k) of the Electricity Act 2003 for declaring the Commissioning of Pune-Aurangabad Line on 30.11.2013. <i>(On admission)</i>
	2.	TDL/43/2014	ILFS	Application for grant of inter-State trading licence to IL&FS Energy Development Company Limited.
	3.	94/TL/2014	NRSS XXXI (A)	Application for grant of transmission license to NRSS XXXI (A) Transmission Limited.
	4.	I. A. No. 24/2014 in Petition Nos. 127/2012 & 128/2012	PGVTL	Interlocutory Application in Petition No. 127/2012 & 128/2012 seeking directions for refund/recovery of acquisition price and the audited cost of the company incurred from the date of share purchase agreement till the date of winding up of the company.
	5.	163/MP/2012	BPSL	Petition regarding unpaid unscheduled Inter-change charges for the period ranging from 28.08.2005 to 31.12.2006.
	6.	74/MP/2014	BPSL	Petition under Sections 79(i) of the Electricity Act, 2003 read with Regulations 32 of the CERC (Grant of Connectivity, Long- Term Access and Medium term Open access in Inter-State transmission and related matters) Regulations, 2009. <i>(On maintainability)</i>
	7.	53/MP/2014	EMCO	Power Purchase Agreement dated 21.03.2013 executed between EMCO Energy Limited and Electricity Department Dadra and Nagar Haveli for recovery of capacity Charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement.
	8.	5/MP/2014	Electricity Deptt., Govt. of Goa	Petition under Section 79(i)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	9.	65/MP/2014	NTPC	Petition seeking relaxation of Regulation 5.2 (f) (iv) regarding requirement of implementing FGMO for certain units of NTPC. <i>(On maintainability)</i>
	10.	19/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	11.	20/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.

Sd/-
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25.8.2014